
(2025) 02 UK CK 0033

Uttarakhand High Court

Case No: First Bail Application No. 96 Of 2025

Nazim And Another

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision: Feb. 14, 2025

Acts Referred:

- Uttarakhand Protection Of Cow Progeny Act, 2007 - Section 3, 5, 11

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Rajveer Singh, Siddharth Bisht, Himanshu Sain

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicants Nazim and Rehman are in judicial custody in FIR No. 05 of 2025, under Section 3, 5, 11 of the Uttarakhand Protection of Cow Progeny

Act, 2007, Police Station Bhagwanpur, District Haridwar. They have sought their release on bail.

2. Heard learned counsel for the parties and perused the record.

3. Having considered, this Court is of the view that it is a case fit for bail and the applicants deserve to be enlarged on bail.

4. The bail application is allowed.

5. Let the applicants be released on bail, on their executing a personal bond and furnishing two reliable sureties by each one of them, each of the like

amount, to the satisfaction of the court concerned.